

NOTIFICATIONS UNDER THE CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table:—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Draw-back (General) Twenty-eighth Amendment Rules, 1969, published in notification No. G. S.R. 2012 and G.S.R. 2013 in Gazette of India dated the 23rd August, 1969.
- (ii) The Customs and Central Excise Duties Export Draw-back (General) Twenty-ninth Amendment Rules, 1969, published in Notification No. G. S.R. 2014 and G.S.R. 2015 in Gazette of India dated the 23rd August, 1969.
- (iii) The Customs and Central Excise Duties Export Draw-back (General) Thirtieth Amendment Rules, 1969, published in Notification No. G. S.R. 2016 and G.S.R. 2017 in Gazette of India dated the 23rd August, 1969.
- (iv) The Customs and Central Excise Duties Export Draw-back Amendment Rules, 1969, published in Notification No. G. S.R. 2018 and G.S.R. 2019 in Gazette of India dated the 23rd August, 1969.
- (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1969, published in Notification No. G. S. R. 2020 and G.S.R. 2021 in Gazette of India dated the 23rd August, 1969.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1969, published in Notification No. G.S.R. 2022

and G.S.R. 2023 in Gazette of India dated the 23rd August, 1969.

- (vii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-fourth Amendment Rules, 1969, published in Notification No. G.S.R. 2024 and G.S.R. 2025 in Gazette of India dated the 23rd August, 1969.
- (viii) G.S.R. 2032 published in Gazette of India dated the 23rd August, 1969, containing corrigendum to Notification No. G.S.R. 1547 dated the 28th June, 1969.

[Placed in Library. See No. LT-1924/60].

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 2026 and G.S.R. 2027 published in Gazette of India dated the 23rd August, 1969.
- (ii) G.S.R. 2028 and G.S.R. 2029 published in Gazette of India dated the 23rd August, 1969.
- (iii) G.S.R. 2030 and G.S.R. 2031 published in Gazette of India dated the 23rd August, 1969.

[Placed in Library. See No. LT-1925/69].

SUGAR (CONTROL) AMENDMENT ORDER

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of the Hindi version of the Sugar (Control) Amendment Order, 1969, published in Notification No. G.S.R. 1915 in Gazette of India dated the 6th August 1969 under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2926/69].

COTTON CONTROL (SECOND AMEND-MENT) ORDER 1969

वैदेशिक व्यापार तथा प्रति मंत्रालय में
उपमंत्री (चौधरी राम सेवक यादव) में

अत्यावश्यक वस्तु अधिनियम, 1955 की धारा (3) की उपधारा (6) के अधीन, दिनांक 9 अगस्त, 1969 के भारत के राजपत्र में अधिमूचना संख्या एस० आ० 3149 और एस० आ० 3150 में प्रकाशित कपास नियंत्रण (दूसरा संशोधन) आदेश, 1969 की एक प्रति सभा पटल पर रखता हूँ।

[Placed in Library. See No. LT-1927/69.]

11.07 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 26th August, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE OF PRIVILEGES

EIGHTH REPORT

SHRI R. BARUA (Jorhat): I beg to present the Eighth Report of the Committee of Privileges.

COMMITTEE ON GOVERNMENT ASSURANCES

(i) SIXTH REPORT

श्री महाराज सिंह भारती (मेरठ) : मैं सरकारी आश्वासनों सम्बन्धी समिति का छठा प्रतिवदन पेश करता हूँ।

(ii) EVIDENCE

श्री महाराज सिंह भारती : मैं सरकारी आश्वासनों सम्बन्धी समिति के समक्ष दिये गये साक्ष्य की एक प्रति सभा पटल पर रखता हूँ।

PETITION RE. IMPLEMENTATION OF BAN ON PRODUCTION OF COLOURED SAREES ON POWER LOOMS.

श्री न० रा० देवधरे (नागपुर) : मैं विद्युत चालित करघों पर रंगीन साड़ियों के उत्पादन पर प्रतिबन्ध क्रो लागू करने के बारे में श्री के० पी० अनन्तराव, प्रधान कासरगोड़ बुनकर सहकारी पी० एण्ड एस० समिति लिमिटेड, कासरगोड़ (केरल) तथा लगभग 33,600 अन्य व्यक्तियों द्वारा हस्ताक्षरित एक याचिका पेश करता हूँ।

11.8 hrs.

STATEMENT RE COTTON PRICE POLICY

अध्यक्ष महोदय : श्री भगत।

श्री देवराव पाटिल (यवतमाल) : इस वक्तव्य के पहले मैं आपसे एक निवेदन करना चाहता हूँ। कपास का साल कल से शुरू होने वाला है। मंत्री महोदय की नीति यही रही है कि कपास के मूल्यों के बारे में वह अपनी नीति की घोषणा सत्र के आखिरी दिन करते हैं। यह पहली बार नहीं है। पिछले साल भी उन्होंने ऐसा ही किया था। सत्र के आखिरी दिन वह इसकी घोषणा करते हैं। शायद यह इसलिए होता है कि सदन उस पर चर्चा न कर सके। मैं आपकी माफ़त उन से पूछना चाहता हूँ कि हम लोगों को इस पर बहस करने से वह वंचित क्यों करते हैं?

श्री हुकम चन्व कछवाय (उज्जैन) : एक आग्रह मीना तो देना चाहिये बहस करने का।

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): Mr. Speaker, Sir, I rise to make a statement on the decisions taken by the Government regarding the cotton price policy for the Cotton Year 1969-70, which will start on 1st September, 1969. As the Honourable Members are aware, statutory controls on prices of cotton were removed with effect from 1st September, 1967. During the cotton years 1967-68 and 1968-69, an attempt was made